

**SCHEDULE I
FORM A**

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017]

For the Attention of the Stakeholders of **Arysta Agro Private Limited**

1.	Name of the Corporate Person	Arysta Agro Private Limited
2.	Date of Incorporation of Corporate Person	20/09/2001
3.	Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Delhi.
4.	Corporate Identity Number of Corporate Person	U24219HR2001PTC034749
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	Arysta Agro Private Limited 113, Vipul Agora, M G Road, Gurgaon HR 122002.
6.	Liquidation commencement date of Corporate Person	25/01/2021
7.	Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	Bharat Ramakant Upadhyay Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289 Address: 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai - 400086 Ph. No.: 9833284483 Email Id registered with IBBI: brupadhyay@hotmail.com Claims to be sent on Email Id: brupadhyay.irp@gmail.com
8.	Last date for submission of claims	24/02/2021

Notice is hereby given that **Arysta Agro Private Limited** has commenced voluntary liquidation on **25th January, 2021**.

The stakeholders of **Arysta Agro Private Limited** are hereby called upon to submit a proof of their claims, on or before **24th February, 2021**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



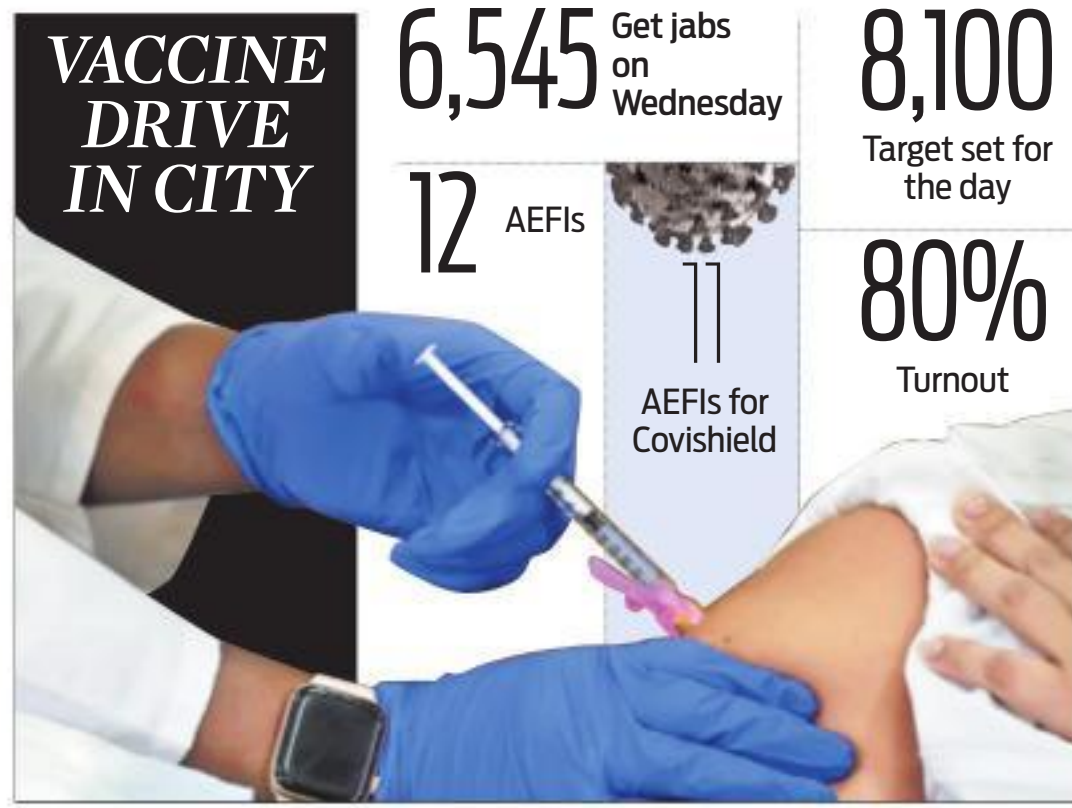
Bharat Ramakant Upadhyay

Date: 27/01/2021

Place: Mumbai



City's daily Covid tally touches 9-month low



96 cases, 9 deaths reported on Wednesday; testing too goes down

EXPRESS NEWS SERVICE @ New Delhi

AFTER a long span of over nine months, the daily Covid tally in Delhi slumped to fewer than 100 cases on Wednesday, with 96 fresh cases being reported in the last 24 hours. The case positivity rate in the national capital stood at 0.32 per cent. Nine more Covid deaths were also reported on the day.

The fewer infections could also be because of the low number of testing – 29,855 – conducted on the previous day (Republic Day's holiday). The city at present has 1,501 active cases

while number of containment zones stands at 1,639.

"For the first time, less than 100 cases in the last 10 months. Lowest 37 hospital admissions, including 12 persons from outside Delhi. Wear mask and follow social distancing to keep yourself and your family safe (sic)," tweeted Delhi Health Minister Satyendar Jain.

Meanwhile, more than 6,500 healthcare workers received Covid vaccine shots on Wednesday in the second week of the vaccination drive, with a turnout of 80 per cent. The targeted number for vaccination was

8,100. "Today 6,545 people were administered the coronavirus vaccine, and AEFI (adverse events following immunisation) was reported in 12 persons," a senior official of the Delhi Health Department said.

On Monday, 7,408 healthcare workers had got the jabs, with a turnout of over 91 per cent, the highest till date.

As per data shared by officials, 11 of the 12 minor cases of AEFI were reported at centres where Covishield shots were administered, and one at a centre where Covaxin shots were administered.

One-hour window for voters infected with coronavirus

EXPRESS NEWS SERVICE @ New Delhi

BY-ELECTIONS in five municipal wards in the national capital will take place on February 28. The Delhi State Election Commission (DSEC) on Wednesday announced dates for the election process. Results will be declared on March 3.

Poll timings for general voters will be from 7:30 am to 4:30 pm. In the last hour of the polling till 5:30 pm, Covid-19 patients will be permitted to exercise their rights following protocols announced by the Centre.

"Covid-19 patients who are quarantined will be allowed to cast their votes in the last hour at their respective polling stations," said Delhi BJP spokesperson Praveen Shankar Kapoor. However, senior AAP leader and in-charge of three municipal bodies, Durgesh Pathak said the by-elections would be fought on two issues — poor sanitary condition and corruption in civic bodies. "The way BJP in the Municipal Corporations has ruined the lives of people, has prompted them to uproot BJP from the Corporations. People of Delhi will take revenge for the shame they have to bear because of garbage all around them," he said.

ruary 1. Four municipal wards had fallen vacant after councillors got elected to the Delhi Assembly in the 2020 elections. All of them were from Aam Aadmi Party (AAP). Shalimar Bagh North is vacant since the death of Renu Jaju, who had won the seat on a BJP ticket.

Soon after the announcement was made, Delhi BJP exuded confidence of victory in all the seats. "People of Delhi understand that during the last six years, the AAP government which works with political bias, has financially crippled the three Municipal Corporations and badly affected civic services. Due to this dirty politics of AAP, people of Delhi have made up their mind to defeat their candidates in the municipal by-elections and also in the 2022 municipal elections," said Delhi BJP spokesperson Praveen Shankar Kapoor.

AAP leader and in-charge of three municipal bodies, Durgesh Pathak said the by-elections would be fought on two issues — poor sanitary condition and corruption in civic bodies. "The way BJP in the Municipal Corporations has ruined the lives of people, has prompted them to uproot BJP from the Corporations. People of Delhi will take revenge for the shame they have to bear because of garbage all around them," he said.

NEW SITE

GB Pant statue shifted to make room for Parl works

EXPRESS NEWS SERVICE @ New Delhi

THE statue of Govind Ballabh Pant near the Raisina Road circle, on the junction of Raisina Road and Red Cross Road, has been relocated as part of construction of new Parliament building. The statue will now be seen at the intersection of Church Road, Lok Sabha Marg, Rajya Sabha Marg and Pandit Pant Marg.

Officials said that the shifting was necessary because of the new Parliament building's layout.

Given the central location and the fact that Pandit Pant Marg was named in honour of Bharat Ratna Pandit Govind Ballabh Pant, the proposed site of relocation, Roundabout No 48, was a suitable choice, said an official.

With two-foot high mounds and shallow-stepped water body, the design elements of the statue are envisioned to represent the hilly regions of the country, paying tribute to Pandit Pant for his contribution to the development of hill regions, said the official.

Hardeep S Puri, Union Minister for Housing and Urban Affairs, while presiding over the garlanding ceremony of the statue, recalled the late leader's contribution in India's freedom struggle and said that "the new site has been developed in a befitting manner to honour his journey and philosophy, which continues to inspire Indians towards selfless dedication to the progress of our society and country".

The Statue of Pandit Pant was installed in New Delhi in 1966 by the then President of India Dr S Radhakrishnan.

The Gobind Ballabh Pant Memorial Society was formed to organise memorial functions across the country. Over the years it has been headed by past Presidents and Prime Ministers. Currently, the daughter-in-law of Pandit Pant and former MP, Ila Pant, is the chairperson of the society.

Earlier, the statue of Mahatma Gandhi on the premises of Parliament was shifted to another location in the last week. The 16-feet high bronze statue, sculpted by Ram Sutar, was unveiled on October 2, 1993.

SC stays summons to BJP MP Tiwari, others in defamation case by Sisodia



Bench of CJI grants relief to petitioners

A bench headed by Chief Justice S A Bobde agreed to hear the pleas filed by Tiwari and Gupta who have challenged the Delhi High Court's December 17 last year verdict which had upheld the November 28, 2019 summoning order passed by the trial court

EXPRESS NEWS SERVICE @ New Delhi

The Supreme Court on Wednesday stayed the criminal defamation proceedings against Bharatiya Janata Party (BJP) leaders Manoj Tiwari and Vijender Gupta.

The proceedings against the BJP leaders were initiated based on a complaint by Delhi's Deputy Chief Minister, Manish Sisodia.

On December 17, 2020, the Delhi High Court had dismissed the petitions by MP Tiwari and MLA Gupta challenging trial court order issuing summons to them in the defamation case filed by Sisodia. High Court Justice Anu Malhotra dismissed the petitions that challenged trial court order issuing summons to them. The petitioners had also sought

quashing of an order passed by Rouse Avenue Court on November 28, 2019.

Sisodia had filed a defamation case against Tiwari, BJP MPs Hans Raj Hans and Pravesh Verma, BJP MLAs Manjinder Singh Sirsa and Vijender Gupta and BJP spokesperson Harish Khurana for making allegations regarding his (Sisodia's) involvement in ₹2,000-crore corruption in the construction of classrooms for Delhi government schools.

Sisodia, in the defamation case, stated that all the allegations made by the BJP leaders jointly and severally were false, defamatory and derogatory, and intended to damage his reputation. If convicted, the offence entails a punishment of up to two years, or with fine or both.

Belgian woman divorced from desi hubby challenges citizenship norm

NEW DELHI: A plea has been moved in the Delhi High Court by a Belgium national challenging a provision of the Citizenship Act under which a foreign spouse of an Indian national would lose Overseas Citizen of India (OCI) status on divorce.

The petition also seeks setting aside of the February 26, 2020 decision of the Indian Embassy in Belgium by which her OCI status was cancelled.

The woman has contended that the decision to cancel her OCI status has no basis in law and "also violates the twin doctrines of legitimate expectation and promissory estoppel for the simple reason that she was already divorced when she received her OCI card on February 15, 2017.

She has said in her petition

'OCI status cancellation violates doctrines'

The petition seeks setting aside of the decision of the Indian Embassy in Belgium to cancel her OCI status. The woman has contended that the decision to cancel her status violates the doctrines of legitimate expectation and promissory estoppel for the simple reason that she was already divorced when she received her OCI card on February 15, 2017

that she received the OCI card when the Indian government merged the Person of Indian Origin (POI) and OCI schemes.

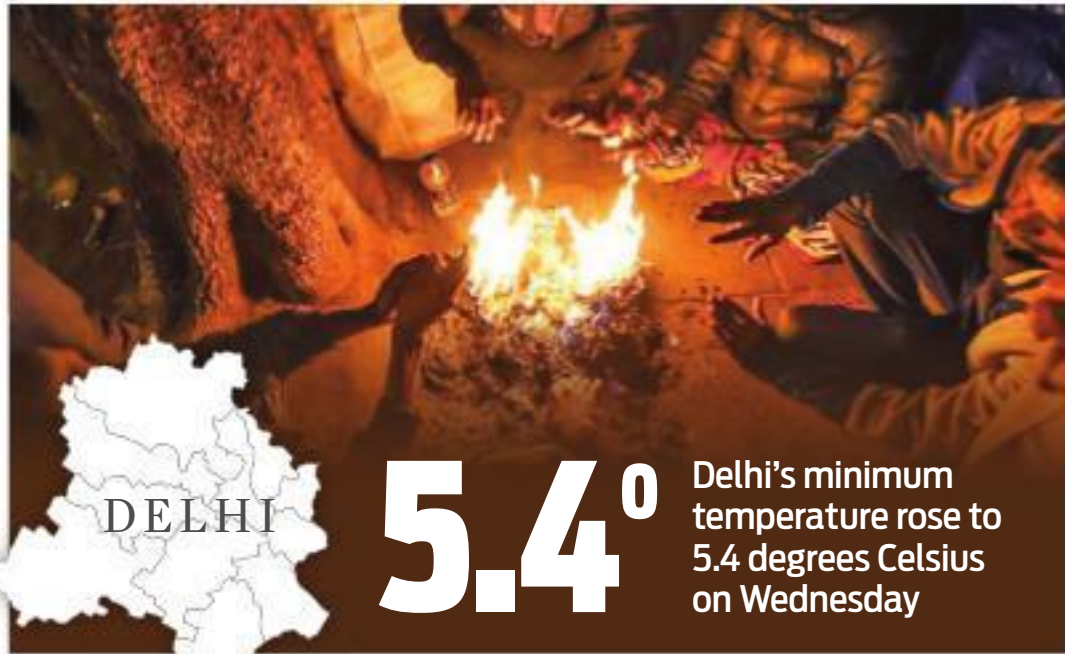
"Hence, the concerned provisions of the Citizenship Act by way of which a foreign national married to an Indian citizen loses her right to hold an OCI

card in case of divorce have no application to her whatsoever," she has claimed in her plea.

She had received her POI card in 2006 and it was valid till August 2021, the petition has said and added that she had divorced her husband in 2011 which was communicated to the Indian embassy in Belgium in 2016.

She has also said that she has a daughter, who holds an OCI card, with her ex-husband and since during the pandemic tourist travel to India is not possible, their only hope of coming here to meet relatives was the OCI card. "There is also the chance that if the daughter of the petitioner travels to India and is stranded, the petitioner might end up getting separated from her for an uncertain period," the petition said. PTI

Mercury likely to drop further in next two days



DELHI 5.4° Delhi's minimum temperature rose to 5.4 degrees Celsius on Wednesday

EXPRESS NEWS SERVICE @ New Delhi

THE national capital's minimum temperature rose to 5.4 degrees Celsius on Wednesday, though it was still three notches below normal, according to the India Meteorological Department (IMD).

A cold wave had gripped the city on Tuesday with the minimum temperature plummeting to 2.1 degrees Celsius, seven notches below the normal.

An IMD official said cold wave conditions are likely to make a comeback in Delhi as the mini-

mum temperature is predicted to dip by four degrees Celsius over the next two days.

"Icy winds barrelling through the plains are likely to bring the mercury down again," he said. In the plains, the IMD declares a cold wave if the minimum temperature dips to 4 degrees Celsius. A severe cold wave is when the minimum is 2 degrees Celsius or less. Delhi had recorded a "cold day" on Sunday with the maximum temperature dropping to 15 degrees Celsius, six notches below normal.

With agency inputs

TOXIC FUMES

Burning plastic major cause of haze & fog in Delhi: IIT study

EXPRESS NEWS SERVICE @ New Delhi

BURNING of plastic waste is primarily responsible for haze and fog formation in northern India, including national capital Delhi, according to a study led by researchers from the Indian Institute of Technology Madras (IIT-M).

The Study has been published in the international journal *Nature Geoscience*.

Many studies in the past have identified PM2.5 (particulate matter or aerosol particles with

diameter less than 2.5 micrometre) as a major pollutant, responsible for haze and fog formation over Indo-Gangetic plain including Delhi. However, the role of PM2.5 and detailed chemistry of haze and fog formation over national capital was poorly understood.

The study explains that complex chemical reactions involving Hydrochloric Acid (HCl), which is directly emitted in the atmosphere from burning of plastic waste and from a few industrial processes, is primarily

responsible for high PM2.5 chloride and subsequent haze and fog formation over Delhi during chilly winter nights.

While previous researchers also have observed high chloride in PM2.5, the potential source of such a high chloride and if it played any role in haze and fog formation was a scientific mystery.

The study, led by IIT-M, was carried out in collaboration with researchers from Max Planck Institute for Chemistry, Germany; Harvard University,

USA; Georgia Institute of Technology, USA; and Manchester University, UK.

The group of scientists and students deployed state-of-the-art instruments to measure the chemical composition and other important properties of PM2.5, along with relative humidity and temperature in Delhi. The data was collected round-the-clock for one month with extreme care and dedicated expertise. The observations were then used in complex chemical models.

EXPRESS READ

Akbar can't claim high reputation, says scribe

NEW DELHI: Referring to former Union minister M J Akbar, journalist Priya Ramani told a Delhi court on Wednesday that a person accused of sexual harassment cannot be of high reputation. "No journalist guilty of contempt of court can be a man of high reputation," senior advocate Rebecca John, appearing for the woman journalist, said. She pointed out that Akbar was held guilty by Delhi High Court in a contempt of court case.

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF ARYSTA AGRO PRIVATE LIMITED	
1 Name of the Corporate Person	Arysta Agro Private Limited
2 Date of Incorporation of Corporate Person	20/09/2001
3 Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Delhi.
4 Corporate Identity Number of Corporate Person	U24219HR2001PTC034749
5 Address of the Registered Office and Principal Office (if any) of Corporate Person	Arysta Agro Private Limited 113, Vipul Agora, M G Road, Gurgaon HR 122002.
6 Liquidation commencement date of Corporate Person	25/01/2021
7 Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	Bharat Ramakant Upadhyay Reg. No.: IBB/PA-002/P-NO0120/2017-18/10289 Address: 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar - West, Mumbai - 400086. Ph. No.: 9833284483 Email id registered with IBB: brupadhyay@hotmail.com Claims to be sent on Email Id: brupadhyay.lqp@gmail.com
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Bharat Ramakant Upadhyay Date: 27/01/2021 Place: Mumbai	

